

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 625 of 2020

IN THE MATTER OF:

Pawan Kumar Agarwal

...Appellant

Versus

Asset Reconstruction Company (India) Ltd. & Anr.

...Respondents

Present:

For Appellant: Mr. Abhijeet Sinha, Mr. Saikat Sarkar and Mr. Aditya Shukla, Advocates.

**For Respondents: Mr. Aman Varma and Ms. Smriti Churiwal, Advocates for R-1.
Mr. Kamal Jain, Advocate for R-2.**

O R D E R
(Through Virtual Mode)

24.08.2020: Mr. Aman Varma, Advocate representing Respondent No. 1 undertakes to file hard copy of the reply within three days. Learned counsel for Respondent No. 2 i.e. Resolution Professional may file a Status Report with regard to the Corporate Insolvency Resolution Process of the Corporate Debtor within one week. Rejoinder, if any, may be filed within one week thereof.

List the appeal 'for admission (after notice)' on **11th September, 2020**.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Jarat Kumar Jain]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

am/gc